

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 35520/2013

THE STATE OF TAMIL NADU &amp; ORS.

Petitioner(s)

VERSUS

PON ELANGO VAN . &amp; ORS.

Respondent(s)

(only SLP( C) 12565/16 and SLP(C) No. 16616/2016 are to be listed before Ld. Registrar's Court. )

WITH

SLP(C) No. 12565/2016 (XII)

(Only SLP No. 12565 of 2016 and SLP No. 12565 of 2016 )

SLP(C) No. 16617/2016 (XII)

SLP(C) D 3705/2016 (XII)  
( IA No.87698/2018-CONDONATION OF DELAY IN FILING and IA No.87700/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87699/2018-EXEMPTION FROM FILING O.T. and IA No.87702/2018-CONDONATION OF DELAY IN RE FILING)SLP(C) No. 16616/2016 (XII)  
(Only SLP No. 16616 of 2016 and SLP No. 12565 of 2016 are to be listed before Registrar's Court.)

Date : 31-01-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. K. V. Vijayakumar, AOR  
Mr. M. Karthiga, Adv.  
Mr. T. R. B. Sivakumar, Adv.

For Respondent(s)

Mr. L. K. Pandey, AOR  
Ms. Shakun Sharma, AOR  
Ms. Mary Mitzy, Adv.  
Mr. T. Harish Kumar, AOR  
Mr. Karunakar Mahalik, AORUPON hearing the counsel, the Court made the following  
O R D E R

SLP(C) No. 12565/2016

Four weeks' time is granted to the sole respondent to file Counter Affidavit. List the matter before the Hon'ble Court as per rules after expiry of four weeks.

SLP(C) No. 16617/2016

Service is complete.

Four weeks' time as a last chance is granted to Respondent No. 5 to file Counter Affidavit. List the matter before the Hon'ble Court as per rules after expiry of four weeks.

RAJIV KALRA  
Registrar

pm